

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
New Delhi

PRINCIPAL BENCH – COURT NO. 1

Service Tax Appeal No. 50938 Of 2019

[Arising out of Order-in-Appeal No. BHO-EXCUS-002-APP-484-18-19 dated 21.01.2019 passed by the Commissioner (Appeals) of Central Excise, Central Goods, Service Tax, Tikrapara, Raipur]

M/s B.B.VERMA

Near Niharika Talkies, Distt. Korba

: Appellant

Versus

Commissioner of Central Goods, Service Tax and Central Excise **: Respondent**

GST Bhawan, Tikrapara, Raipur

APPEARANCE:

Ms. Neha Singhal, Advocate for the Appellant

Shri Harshvardhan, Authorized Representative for the Respondent

CORAM :

HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT

HON'BLE MS. HEMAMBIKA R. PRIYA, MEMBER (TECHNICAL)

FINAL ORDER No. 55902/2024

Date of Hearing:03.06.2024

Date of Decision:03.06.2024

JUSTICE DILIP GUPTA

A certificate in Form-4 has been issued to the appellant regarding full and final settlement of the tax dues. The appeal therefore stands dismissed as withdrawn.

(Order dictated and pronounced in the open Court)

(JUSTICE DILIP GUPTA)
PRESIDENT

(HEMAMBIKA R. PRIYA)
MEMBER (TECHNICAL)

G.Y.